

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**NOTIFICATION**

No. L-7/25(7)/2004-CERC

Dated the 11<sup>th</sup> December, 2006

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003) and all other powers enabling in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, hereinafter called the principal regulations, namely:

1. **SHORT TITLE AND COMMENCEMENT**

(1) These regulations may be called the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) (Amendment) Regulations, 2006.

(2) These regulations shall come into force from the date of their publication in the Gazette of India.

2. **AMENDMENT OF REGULATION 3:** The following proviso may be inserted after clause (6) of Regulation 3 of the principal regulations, namely:

“Provided that it shall not be necessary to publish notice of the application made for approval of provisional tariff”

Sd/-  
(K.S. Dhingra)  
Chief (Law)

**NOTE**

The principal regulations were published in the Gazette of India (Extraordinary) Part III, Section 4 on 3.8.2004.